

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE**

BEFORE SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER
AND
SHRI KESHAV DUBEY, JUDICIAL MEMBER

ITA No.1768/Bang/2024
Assessment year : 2020-21

Analog Devices India Pvt. Ltd., Salarpuria Nova No.1, Varthur Road, Nagavarpalya, Old Madras Road, C.V. Raman Nagar S.O., Bangalore, Bangalore North – 560 093. PAN: AABCA 1873F	Vs.	The Deputy Commissioner of Income Tax, Circle 1(1)(1), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri Anurag Singh, CA
Respondent by	:	Ms. Srinandini Das, CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	18.03.2025
Date of Pronouncement	:	19.03.2025

ORDER

Per Laxmi Prasad Sahu, Accountant Member

This appeal of the assessee is arising out of the final assessment order passed by the Assessment Unit, Income Tax Department u/s. 143(3) r.w.s. 144C(13) of the Income-tax Act, 1961 [the Act] dated 18.07.2024 relating to assessment year 2020-21.

2. At the outset, the Id. counsel for the assessee submitted that the assessee seeks to withdrawal the appeal filed before the Tribunal in

view of the rectification order passed by the jurisdictional Assessing Officer and in this regard drawn attention to the letter of the assessee dated 30.1.2025 (filed on record).

3. The Id. DR had no objection to the withdrawal of the appeal by the assessee.

4. Accordingly, the appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on this 19th day of March, 2025.

Sd/-

(KESHAV DUBEY)
JUDICIAL MEMBER

Sd/-

(LAXMI PRASAD SAHU)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 19th March, 2025.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. Pr. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.